



File No. 4(37)2017/States/RCD/FSSAI  
Food Safety and Standards Authority of India  
(A Statutory body under Ministry of Health and Family Welfare)  
(Regulatory Compliance Division)

FDA Bhavan, Kotla Road,  
New Delhi-110 002

Dated, the 20 June, 2019

**Subject: Market Surveillance of products covered under Food Safety and Standards (Health Supplements, Nutraceuticals, Food for Special Dietary Use, Food for Special Medical Purpose, Functional Food and Novel Food) Regulations, 2016-reg.**

Sir/Madam(s),

FSSAI has notified Food Safety and Standards (Health Supplements, Nutraceuticals, Food for Special Dietary Use, Food for Special Medical Purpose, Functional Food and Novel Food) Regulations, 2016 on 23.12.2016. The claims made on the products covered under these regulations shall comply with the provisions specified under regulation 4 of these Regulations.

2. It has come to the notice of FSSAI that products covered under these regulations are being marketed with false and exaggerated health claims.

3. In view of the above, Commissioner of Food Safety of States/UTs are requested to carry out surveillance in the area of their respective jurisdiction to study the various types of claims being made w.r.t. products covered under the scope of aforementioned Regulations. An Action Taken Report on market surveillance of these products as per the attached format may please be communicated to this office latest by 15.07.2019.

4. This issues with the approval of the Competent Authority.

**Encl: As above**

Yours faithfully

  
(Dr. Shobhit Jain)

Executive Director (RCD)

To,

- (i) Commissioners of Food Safety of all States/UTs
- (ii) CITO, FSSAI: For uploading this order on FSSAI website
- (iii) Guard File of Regulatory Compliance Division

Format for sending report

Sr. No.	Product Name	Manufactured/ Marketed by	FSSAI License No.	Claims made on label along with Photographs of label (clear, legible with complete details shall be enclosed)